

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 13**

**IA No.1232/2022**

**And**

**CP (IB) No. 137/Chd/HP/2021**

**Under Section 9 & 60(5) of the  
Insolvency and Bankruptcy Code,  
2016**

**In the matter of:-**

Saraswati Transport Company                      ...Petitioner-Operational Creditor

Vs.

Inox Wind Ltd.    ...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Yashpal Gupta, proxy counsel for the petitioner.

Mr. Shikhar Sarin, proxy counsel for the respondent.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

Heard. Learned proxy counsels for the parties.

**IA No.1232/2022**

Hard copy of the application under Section 60(5) read with Section 4 of I&B Code, 2016, challenging the maintainability of the present petition has been filed by the learned counsel for the petitioner, vide diary No.01650 dated 18.07.2022. Let the reply of the same, if any, be filed within next two weeks with a copy advance to counsel opposite and rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. Matter be listed on 14.12.2022.

**CP (IB) No. 137/Chd/HP/2021**

List on 14.12.2022.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

September, 26, 2022  
SD